

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-66/2005/2734 /A

From :- Smti Pronita Morang,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Rafique Ahmed Tapadar
District & Sessions Judge,
Golaghat.

Dated Guwahati the 11th April, 2025.

Sub: **Restricted holiday.**

Ref:- Your letter No. DJ (G) 2964/2025, dtd. 09.04.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted **restricted holiday on 19.04.2025, along with station leave permission, with the official vehicle, at own cost, from the evening of 11.04.2025 till the evening of 21.04.2025.** The Addl. District & Sessions Judge, Golaghat, and in his absence, the Addl. Sessions Judge-cum-Special Judge (POCSO), Golaghat, and in her absence, the CJM, Golaghat will remain in charge of your Court and Office during your absence.

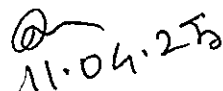
Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-66/2005/2735 /A, dated , 11-04-2025

Copy forwarded for information to:

1. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)